

(6)

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

R.A.No. 71/93 in  
O.A.No. 3174 of 1992

Date of decision 7.4.93

Rishi Pal

... Petitioner

vs.

Union of India & Anr.

... Respondents

O R D E R

The applicant in OA No. 3174/92 has filed this Review Application against the judgement dated 27.1.1993 vide which the aforesaid O.A. was dismissed at the admission stage itself as barred by limitation and jurisdiction and as such not maintainable. The only ground for seeking review of the aforesaid order dated 27.1.1993 is that at the time the case was called for hearing, the applicant had gone to see his lawyer and that his counsel was busy before the Railway Claim Tribunal, 1, Rajpura Road, Delhi and was free at about 12.00 P.M. and when he reached the Tribunal, he found that the case had been decided on merits.

2. The ground taken by the applicant is not covered by the provisions of Order 47, Rule-1 which are applicable to the Review Application filed against the judgement/Order of the Central Administrative Tribunal, as laid down in sub section (3) of Section 22 of the Administrative Tribunals Act, 1985.

3. Accordingly, R.A.No. 71/93 is without merit and, is dismissed as such. By circulation.

*Signature*  
( J.P.SHARMA )  
Member (J) 7.4.93.

( P.C.JAIN )  
Vice-Chairman  
Chandigarh Bench